

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3/2014 in
Petition(s) for Special Leave to Appeal (C) No(s). 8591/2012

SHEHNAZ SANI

Petitioner(s)

VERSUS

ANWAR @ ARVIND RAMKRISHNA MUDBHATKAL

Respondent(s)

(for discharge of advocate on record)

WITH IA No.2/2014 In

SLP(C) No. 8729/2012

(With appln.(s) for discharge of advocate on record and Office Report)

Date : 05/09/2014 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
[IN CHAMBER]

For Petitioner(s) Ms. Jubli Momalia,Adv.
Ms. Jyoti Mendiratta,Adv.

For Respondent(s)
Mr. Rajesh Kumar,Adv.
Ms. Sashi Choudhary,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Since the respondent has expressed his intention to appear in person and wants his counsel be discharged from the case, the prayer made in this application is allowed.

I.A. Nos. 2&3 are allowed.

(SUMAN WADHWA)
AR-cum-PS

(SUMAN JAIN)
COURT MASTER